

Date 25.11.2

**THE  
PARLIAMENTARY DEBATES**

(Part II—Proceedings other than Questions and Answers)  
**OFFICIAL REPORT**

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**HOUSE OF THE PEOPLE**

Monday, 21st December, 1953

The House met at half past one  
of the Clock.

[MR. SPEAKER in the Chair]

**QUESTIONS AND ANSWERS**

(See Part I)

2-35 P.M.

**MOTIONS FOR ADJOURNMENT**

**Mr. Speaker:** I have received notices of three Adjournment Motions. In the first place I find that these Adjournment Motions—or at least two of them—are unduly long and argumentative. However, I do not propose to reject them on that ground. But *prima facie* it appears they all deal with subjects with which the States are concerned—that is what I find.

**ADMISSION IN ANGLO-INDIAN SCHOOLS**

**Mr. Speaker:** One is by Mr. Anthony about “the violation of the mandatory provision in Article 337 of the Constitution laying down that Anglo-Indian schools shall admit at least 40 per cent. of pupils of other communities, as a pre-condition to the receipt of Government grants, by prohibiting Anglo-Indian schools in the Bombay State, by Government letter so and so, dated so and so.....” I need not read the other part of it. Obviously, this is a letter written by the Government of Bombay giving instructions to their Inspectors of Schools.

630 P. S. D.

**Shri Frank Anthony** (Nominated—Anglo-Indians): May I make a submission, Sir?

**Mr. Speaker:** He can, if he likes. I have read his letter also which argues as to how it is a breach of the Constitution. There is ample scope for difference of opinion on the interpretation of this provision. But whatever that may be, if there is a violation of any mandatory provisions, the question has first to be agitated, to my mind, in the Bombay State, which is competent to issue instructions. Parliament is not the place for it.

If still the hon. Member is dissatisfied, the law courts will provide him the relief.

**Shri Frank Anthony:** Sir, may I respectfully point out that this is one of the safeguards given in the Constitution to the minorities. The implementing of these safeguards is the sole responsibility of the Home Minister.

**Mr. Speaker:** Order, order. I do not think that the responsibility for implementing every safeguard, which is the business of the States to implement, can be the responsibility of the Home Minister at the Centre.

I do not think I can give my consent to this Motion.

**TRANSPORT STRIKE IN TRAVANCORE-  
COCHIN**

**Mr. Speaker:** In so far as the other motion is concerned, I have nothing to say about its form. But clearly, it is also a State subject. It reads like this:

“That the House be adjourned to discuss a matter of urgent